

Sl. No.	Case No.	Company	OA	State	Status
25.	525/92	Bharat Refractories Ltd.	IDBI	Bihar	Under Enquiry
26.	526/92	Bharat Brakes & Valves Ltd.	IDBI	West Bengal	Draft Scheme
27.	527/92	Cawnpore Textiles Ltd.	IDBI	Uttar Pradesh	Winding up Notice
28.	528/92	Braithwaite Ltd.	IDBI	West Bengal	Under Enquiry
29.	529/92	Smith Stanistreet Pharmaceuticals Ltd.	IRBI	West Bengal	18(4)
30.	530/92	U.P. Drugs & Pharmaceuticals Ltd.	IDBI	Uttar Pradesh	Under Enquiry
31.	531/92	National Instruments Ltd.	SBI	West Bengal	Stay Order by Court
32.	532/92	Bharat Ophthalmic Glass Ltd.	IDBI	West Bengal	Under Enquiry
33.	533/92	Bengal Chemicals & Pharmaceuticals	IRBI	West Bengal	Under Enquiry
34.	534/92	National Textiles Corpn. Ltd.	IFCI	Karnataka	Under Enquiry
35.	535/92	NTC (Gujarat) Ltd.	IDBI	Gujarat	Under Enquiry
36.	536/92	NTC (Maharashtra North) Ltd.	IDBI	Maharashtra	Under Enquiry
37.	537/92	India Firebricks & Insulation Co. Ltd.	IDBI	Bihar	Under Enquiry
38.	538/92	Bengal Immunity Ltd.	IRBI	West Bengal	Draft Scheme
39.	501/93	NTC(MP) Ltd.	IDBI	Madhya Pradesh	Under Enquiry
40.	502/93	Mica Trading Corpn. Ltd.	SBI	Bihar	Winding up Notice
41.	503/93	NTC (WBAB&O) Ltd.	IDBI	West Bengal	Under Enquiry
42.	504/93	NTC (UP) Ltd.	IDBI	Uttar Pradesh	Under Enquiry
43.	505/93	NTC (South Maharashtra) Ltd.	IDBI	Maharashtra	Under Enquiry
44.	506/93	National Jute & Manufactures Corpn.	IRBI	West Bengal	Under Enquiry
45.	509/93	Instrumentation Ltd.	IDBI	Rajasthan	Under Enquiry
46.	501/94	NTC (DPR) Ltd.	IDBI	New Delhi	Under Enquiry
47.	502/94	Damodhar Cement & Slag Ltd.	IDBI	West Bengal	Under Enquiry
48.	503/94	IISCO Ujjain Pipe & Foundry Co. Ltd.	IDBI	Madhya Pradesh	Under Enquiry
49.	504/94	Southern Pesticides Corpn. Ltd.		Andhra Pradesh	Under Enquiry
50.	505/94	The Indian Iron & Steel Co. Ltd.		West Bengal	Under Enquiry
51.	506/94	Rayrolle Burn Ltd.	IRBI	West Bengal	Under Enquiry
52.	507/94	Hindustan Fluorocarbons India Ltd.	IDBI	Andhra Pradesh	Under Enquiry

17(2) — Company's scheme approved

18(4) — Sanctioned scheme.

Kendriya Vidyalayas in Cantonment Areas

2163. DR. SUDHIR RAY:

SHRI MUHIRAM SAIKIA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have deputed some officers in Kendriya Vidyalaya Sangathan to monitor the functioning of Kendriya Vidyalayas located in cantonment areas;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government propose to hand over the administration of Sainik Schools to Kendriya Vidyalaya Sangathan; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). An Officer of the rank of Lt. Col. from Army Education Corps has been deputed to HQ Kendriya Vidyalaya Sangathan to help in finding solutions to

common problems and to make a real contribution to macro-level policy/decision making to the functioning of the Kendriya Vidyalaya Sangathan.

(c) and (d) There is a proposal for transfer of Sainik Schools to the Ministry of Human Resource Development. Nothing concrete has, however, emerged so far.

Advertisement for Non-Conventional Energy Sources Programmes

2164. SHRI S. SIVARAMAN: Will the PRIME MINISTER be pleased to state the total expenditure incurred by the Ministry in the advertisements for the publicity of various programmes under Non-conventional Energy Sources Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): An expenditure of Rs. 23,78,016.00 has been incurred by the Ministry of Non-Conventional Energy Sources during

the period from 1st April 1984 to 30th November 1984 in advertisements for the publicity of various programmes under non-conventional energy sources.

Dwellings of Displaced Families

2165. SHRI SUSHIL CHANDRA VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether any survey or enumeration has been made by the administration of Jammu and Kashmir of the houses of Kashmiri pandits who left the valley on account of terrorist menace;

(b) the number of such dwelling units in Srinagar and at other towns in the valley; and

(c) the steps taken to ensure the safety of the left behind houses?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). In order to carry out the survey, the Government of Jammu & Kashmir has devised a proforma in which migrants were asked to provide details of their immovable properties. Over 50,000 forms have been received by the state relief authorities. A clear picture about area-wise details of left behind properties will emerge only after the State Government has completed the Survey. In order to speed up the process, the Relief Commissioner, J&K has set up a Cell to monitor the progress of verification of claims. The State Government is taking all necessary to protect the left-behind properties.

Community Centres

2166. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A. has since stopped to set up more Community Centres in Delhi; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) In view of reply to part (a) above, question does not arise.

Voters List

2167. SHRI CHITTA BASU:
SHRI BIR SINGH MAHATO:

Will the PRIME MINISTER be pleased state:

(a) whether Delhi State Government have delisted a large number of Bengali speaking people from voters list; and

(b) if so, whether the Government propose to review the above decision and ensure that no Indian citizen is barred from exercising their franchise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R.

BHARDWAJ): (a) As per information furnished by the Chief Electoral Officer, Delhi only the names of certain persons who could not prove their Indian citizenship had been deleted from the electoral rolls after following the procedure prescribed for it in the Registration of Electors Rules, 1960.

(b) An aggrieved person can file an appeal to the Chief Electoral Officer as provided in section 24 of the Representation of the People Act, 1950.

Anti-India campaign

2168. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are aware of the Anti-India campaign and propaganda inside Kashmir valley by some organisations to mobilise Kashmiris against India;

(b) if so, the facts thereof; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c). Government are aware of the large scale anti-India dis-information and propaganda campaign being conducted by Pakistan and its protege militant groups and front organisations, regarding Jammu and Kashmir. Sustained efforts have been made to counter and expose such propaganda at various levels, by providing facts about allegations relating to human rights; dissemination of information showing Pakistan's continuing direct sponsorship of fundamentalism and terrorist violence and killings in the State; projecting the real situation through the print and electronic media channels and regular interaction with various interlocutors within the country and abroad; and, increased transparency vis-a-vis the State.

Rate of Interest on HUDCO loan

2169. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing and Urban Development Corporation proposes to reduce the interest rates on loans advanced by it for housing purposes; and

(b) if so, the extent to which the rates of interest on loan are likely to be reduced?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). HUDCO has reduced its lending rates in respect of loans for housing schemes for Higher Income Groups from 17% per annum to 16.5% per annum